

Interim Report. With a view to bringing to book the culprits named in the First Interim Report of the Commission, there is now imperative need for Government to lay on the Table of the House, without any further delay, the First Report of the Commission together with a memorandum regarding the action taken or proposed to be taken by Government thereon, so that the Lok Sabha can have a discussion on the subject before the House adjourns a few days hence.

May I know what is the reaction on the part of the Prime Minister and the State Ministers twain who are present?

None? Mum is the word!

(iv) REPORTED CLOSURE OF THAKUR PAPER MILLS, SAMASTIPUR

श्री राम सेवक हजारी (रोसड़ा) : अध्यक्ष महोदय, मैं नियम 377 के अधीन प्रविलम्बनीय लोक महत्व के निम्नलिखित विषय का उल्लेख करना चाहता हूँ —

ठाकुर पेपर मिल, समस्तीपुर, दिनांक 23-3-1978 से बन्द है, क्योंकि मिल के प्रबन्धक द्वारा बिजली बिल का भुगतान नहीं किया गया। अतः बिजली विभाग द्वारा मिल की बिजली की लाइन काट दी गई है। दिनांक 27-3-1978 से प्रबन्धक द्वारा औद्योगिक विवाद अधिनियम, 25-1-1976 का उल्लंघन कर मिल के अन्दर लभ्राफ़ का नोटिस दिया गया, जिस कारण मिल में कार्यरत 519 मजदूर बेकार हो गये एवं उन के परिवारों के लगभग 2500 सदस्यों के सामने रोज़ी-रोटी की समस्या उत्पन्न हो गई है। अतः सरकार ठाकुर पेपर मिल को अपने हाथ में ले, ले आफ़ का नोटिस वापस ले, बोनस का भुगतान प्रविलम्ब करे तथा प्रबन्धक पर प्रविलम्ब

कार्यवाही करे, अन्यथा मिल के असंतुष्ट मजदूरों एवं प्रबन्धकों के बीच किसी भी समय विस्फोटक स्थिति उत्पन्न हो सकती है।

(v) REPORTED STRIKE BY WORKERS OF SINGARENI COLLIERIES

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Mr. Speaker, Sir, I beg to raise a matter regarding the situation arising from the continued strike of the workers of Singareni Collieries. Since the Minister of Energy is here, I hope he will also be energetic enough to see that something is done about this matter.

The serious situation arising from the continued strike of the workers of Singareni Collieries: the workers have been on strike since 14 April, 1978 and the strike has now spread to Ramagundam Collieries. The demands of the striking workers are the refund of the CDS amounts standing in their names. Khammam District has been declared a cyclone affected area in the month of January. The workers then applied for relief through return of the CDS amounts. This was duly attested by the MLAs of the area and also approved by the Regional Provident Fund Commissioner who is the person authorised by the Central Government to clear these matters.

However, the Ministry of Finance has now decided to come into the picture and has been delaying decision. This is leading to great hardships and the workers were compelled to take loans, etc. to meet their urgent commitments arising out of the calamity of the cyclone.

When this matter was raised during the discussion on the Appropriation Bill held on Thursday, April 27, the Finance Minister stated that he had only just heard about it. He also assured on the Floor of the House that he would immediately see that the matter is cleared. But no step has yet been taken and instructions